

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 193/TT/2020

Date: 7.9.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for combined assets consist of Asset-I: 400 kV, 125 MVAR Bus-Reactor with associated bays at Abdullapur, Asset-II: 400 kV D/C Abdullapur-Sonepat T/L along with 400 kV associated bays at Abdullapur and Sonepat Sub-Station associated with “System Strengthening in Northern Region Grid for Karcham Wangtoo HEP” in Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 24.9.2020:-

2014-19 period

- a) Provide Auditor's Certificate for Asset I and Asset II certifying capital cost as on COD, add cap, estimated completion cost, IDC/IEDC and initial spares for Asset-I and combined Asset-I & II.
- b) Provide Form 6 (Financial Package upto COD).

2019-24 period

- c) Provide Form 6 (Actual Cash Expenditure and Financial Package up to COD).

2. Petitioner is further required to confirm, if there is any Additional Capitalisation expected on account of undischarged liability/balance retention payment for the assets covered in the instant petition.
3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)